

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4604
ANSWERED ON:11.08.2014
INCLUSION OF PARENTS NAME IN DOCUMENTS
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is mandatory to write the name of the father while writing the full name of an individual in Government documents;
- (b) if so, the details thereof and state the provision of relevant law;
- (c) whether an individual can write the name of his /her mother, instead of father, in Government document;
- (d) if so, the details thereof and if not, the reasons therefor along with the provision of law;
- (e) whether the Government proposes to enact/amend relevant law to enable the citizens to write the name of the mother or father, as per the wish of an individual; and
- (f) if so, the details thereof and the time by which it is likely to be amended.?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) to (f): The information is being collected and will be laid on the Table of the House.